

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

SERVICE TAX APPEAL NO. 53407 OF 2018

[Arising out of the Order-in-Appeal No. 137 (SJ) ST/JPR/2018 dated 29/06/2018 passed by The Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jaipur (Raj.) – 302 005.]

M/s Sohan Lal Mathur,
B-3, Durga Path, Amba Bari,
Jaipur (Raj.) – 302 012.

Appellant

VERSUS

**Commissioner (Appeals), Central Excise
& Central Goods and Service Tax,**
NCR Building, Statue Circle, C-Scheme,
Jaipur (Raj.) – 302 005.

Respondent

APPEARANCE

Ms. Kainaat, Advocate – for the appellant.

Shri Harsh Vardhan, Authorized Representative (DR) – for the
Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50252/2024

DATE OF HEARING : 13.02.2024

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court.)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**